

I/378233/2024

**HP STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.)

No. HPPCB/OA No. 758/2022 37  
To

Dated: 2-4-2024

✓ The Registrar General,  
National Green Tribunal,  
Principal Bench, New Delhi.

**Subject: Fresh Action Taken Report in compliance to order dated 25.01.2024 passed by the Hon'ble NGT in MA No. 79/2023 in O.A. No. 758/2022 titled Paldan Phunchog v/s State of Himachal Pradesh.**

Sir,

Kindly refer to order dated 25.01.2024 passed in the above cited matter related to illegal dumping/unscientific management of solid waste by Solid Waste Processing Plant at village Rangari, Gram Panchayat Shallen, Tehsil Manali, Distt. Kullu, H.P, wherein following directions were passed by the Hon'ble NGT:-

*"...6. EC imposed by respondent no.2 has not been deposited till now. Hence, respondent no.2-HSPCB is directed to take all appropriate steps to recover the amount of EC which has been imposed and reflected in para no.5 above and file a fresh action taken report atleast one week before the next date of hearing...."*

In this matter, it is submitted that the State Board vide office order dated 17.06.2021 had imposed the Environment Compensation amounting to Rs. 5,000,00/- (Rupees Five lakhs) on M.C. Manali for improper management of the solid waste. Thereafter, vide office order dated 10.05.2023 further Environmental Compensation of Rs. 15,30,000/- (Rupees Fifteen lakhs thirty thousand) was imposed on the Municipal Council, Manali for discharge of untreated leachate into the River Beas and not meeting the prescribed standards for leachate.

In this regard, it is intimated that the EC amount of Rs. Five lakh rupees imposed on dated 17.06.2021 had already been deposited by M.C. Manali (**Annexure R-2/1**). The matter was further taken up with MC Manali and the Department of Urban Development for the recovery of the remaining Environmental Compensation of Rs 15,30,000/- (Rupees Fifteen lakhs thirty thousand) and in this regard, it is intimated that the remaining Environmental Compensation amounting to Rupees 15,30,000/- has now been deposited in the

account of HPPCB on dated 07.03.2024 (**Annexure R-2/2**).

It is submitted that the Environmental Compensation collected by HPSPCB shall be utilised for remediation/restorative measures in the concerned affected area. In this regard, Action Plan for utilisation of the amount of Environmental Compensation has been submitted by M.C. Manali (**Annexure R-2/3**) according to which MC Manali will utilise the amount for construction of leak proof leachate collection pits for collection & treatment of leachate and procurement of Organic Waste Composter for treatment of wet waste.

Accordingly, the fresh status-cum-action taken report of HPPCB (respondent no. 02) may kindly be taken on record please.

(Enclosed: As above)

Sincerely,

Signed by

Anil Joshi

Date: 01-04-2024 19:59:58

**Anil Joshi (IFS)**

**Member Secretary  
HPPCB, Shimla.**

**H.P State Pollution Control Board**  
Him Parivesh Bhawan, Phase-III, New Shimla-171009  
Phone-0177-2673766, FAX 0177-2673018

**Subject: Environmental Compensation imposed on the ULBs w.r.t. compliance of Solid Waste Management Rules, 2016 – reg.**

Sir,

In pursuance to directions issued in the meeting held on 18.11.2022 under the Chairmanship of Pr. Secretary (UD) the Environmental Compensation has been submitted by the ULBs as per details given below :-

Sr. No.	Name of ULB	EC amount deposited
1	M.C. Kullu	₹5,00,000 ✓
2	M.C. Manali	₹5,00,000 ✓
3	N.P. Bhuntar	₹5,00,000
4	MC Paonta	₹7,00,000/-
5	MC Theog	₹10,00,000/-
6	MC Solan	₹5,55,000/-
7	NP Baijnath Paprola	₹7,50,000/-
8	MC Santokhgarh	₹13,00,000/-
9	MC Hamirpur	₹4,00,000/-
10	NP Nadaun	₹6,00,000/-
11	MC Una	₹6,00,000/-
12	NP Chopal	₹6,35,000/-

In this context, you are requested to release the funds to concerned ULBs as directed & approved by the competent authority vide e-noting (copy attached). The detail w.r.t. release of funds may also be shared with the undersigned for record. This is for your kind information and further necessary action please.

(Encl: as above)

*Sd/-*  
29/12/22  
Asstt. Env. Engineer  
HPSPCB, HQ

✓ **Joint Controller (F&A)**  
**HPSPCB, Shimla**

U.O. No. (36)PCB/MSW/OA No. 606/2018- 18245

Dated:- 29-12-22

No: MCM/Account/2023- 4225-27  
 OFFICE OF THE MUNICIPAL COUNCIL, MANALI,  
 DISTRICT KULLU, HIMACHAL PRADESH

To

The Branch Manager,  
 ICICI Bank, Manali,

Date: 7/3/2024

Subject: Compliance of order dated 25-01-20024 passed by the Hon'ble NGT in MA No. 79/2023 in OA No. 758/2022 titled Palden Phunchog V/S State of Himachal Pradesh.( Payment of Environmental Compensation).

Sir,

Please find enclosed herewith cheque No 000549 dated 05-03-2024 , amounting to Rupees 15,30,000/- (Rupees Fifteen lac Thirty thousand only )on account of payment of Environmental compensation. You are therefore, requested to kindly deposit amount through RTGs. In their respective bank account Number as mentioned below:

Sr. No.	Name	Name of Bank	IFSC code	Account Number	Amount
1	Member Secretary, HPSPCB	Bank of Baroda	BARBONEWSIM	54140100001617	15,30,000/-

DA- 1 Cheque

Yours faithfully,

  
 Executive Officer,  
 Municipal Council, Manali.

No.MCM/Acctts- 4225-27 dated:- 7/3/2024

1. Copy forwarded to The Member Secretary, HP State Pollution Control Board Him Privesh, Phase-III, New Shimla H.P. w.r.t. office letter no. PCB(EB)/ OA No. 758/2022/ 5826-28 dated 21-02-2024 for information please.

2. The Regional Officer, HPSPCB HIMUDA Shopping complex, Hall no.5 Kullu 175101 w.r.t. his office letter no. PCB/RO Kullu/OA No. 758/2022 (2351)/2022- 408-09 dated 23-02-2024 for information please.

  
 Executive Officer,  
 Municipal Council Manali.

FR  
R.O.  
Jr. Acct  
JEE-2  
Q  
21-10-2024

Please put up  
on file  
7/3/24  
Ce

No. MCM/Sanitation/PCB/2024/ 4324  
Office of the Municipal Council Manali  
Distt. Kullu, Himachal Pradesh.  
Dated: 175131 Manali

23 March, 2024

From

Executive officer,  
Municipal Council, Manali  
Distt. Kullu (H.P)

To

Member Secretary,  
H.P State Pollution Control Board,  
Him Parivesh Bhawan, Phase-III, New Shimla-09

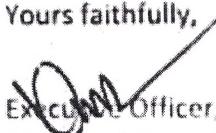
Subject: - Regarding action plan for Utilization of Environmental Compensation Funds Rs. 15,30,000.

Sir,

On the subject cited above, please find enclosed herewith the Action Plan for utilization of the amount of Environment Compensation amounting Rs. 15,30,000/- in Annexure-1 .

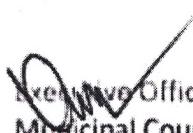
Submitted for your kind information please.

Yours faithfully,

  
Executive Officer,  
Municipal Council Manali

Copy to :-

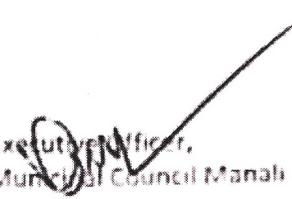
1) Regional Officer, Pollution Control Board Beasa Mour, Kullu for Information please.

  
Executive Officer,  
Municipal Council Manali

## Annexure-I

## Action Plan for Utilization of the Environmental Compensation

Sr. No.	Action Plan	Timeline
1.	The MC Manali will construct the leak proof leachate collection pits for collection of leachate and after completion the work of pits the leachate will be treated/ utilize.	Within Three Months
2.	The MC, Manali is also going to procure and install the Organic Waste Composter (OWC) for treatment of the wet waste.	Immediate after the election, 2024.

  
Executive Officer,  
Municipal Council Manali